

taken up and 61,447 projects have been completed till now. This Scheme is functioning as an effective instrument in arresting the growth of LWE. However, while it is too early to evaluate its impact, the Scheme has been widely appreciated.

Bombay Primary Education (Amendment) Bill, 2009

*154. DR. BHALCHANDRA MUNGEKAR : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has taken any steps to get assent of the Hon'ble President of India to the Bombay Primary Education (Amendment) Bill, 2009;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether Government has received the comments of the Ministry of Social Justice and Empowerment on the Bill; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (e) The Bombay Primary Education (Amendment) Bill, 2009 as passed by the State Legislature and reserved by the Governor of Maharashtra for consideration and assent of the President of India under article 200 read with article 254(2) of the Constitution of India, was received in the Ministry of Home Affairs on 17.5.2010. The Bill was referred to the Union Ministries of (i) Law and Justice (Legislative Department), (ii) Human Resource Development (Department of School Education and Literacy), and (iii) Social Justice and Empowerment for comments on 18.06.2010. The comments of Ministry of Law and Justice (Legislative Department) and Ministry of Human Resource Development (Department of School Education and Literacy) on the Bill have been received. However, the comments of the Ministry of Social Justice and Empowerment on the Bill have not been received. The Ministry of Social Justice and Empowerment has been requested to expedite their comments on the Bill. The last reminder was sent on 14.08.2012.

Keeping track of every visiting foreigner

*155. SHRI KANWAR DEEP SINGH : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has recently decided to track every visiting foreigner from the time he/she applies for an Indian visa till he/she boards the return flight;